

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.11/Chd/Pb/2018

In the matter of:

Shri Seo Pal, Proprietor at Banarasi Dass & Sons.

....Petitioners-Operational Creditor.

Versus.

Quality Rice Exports Pvt.Ltd.

....Respondent-Corporate Debtor.

Present: Mr.Jai Kush Hoon and Ms. Tulika Bhatnagar, Advocates
with Mr.G.S.Sarin and Mr.P.D.Sharma, Practising
Company Secretaries for the petitioner.
Ms.Mandeep Gujral, Interim Resolution Professional.

Notice to the respondent-corporate debtor for 02.02.2018

to show cause as to why this petition be not admitted. The notice be sent by speed post by collecting from the registry and also at the e-mail address of the corporate debtor available on the master data by attaching copy of the petition along with the entire paper book and to file affidavit of service along with the postal receipt, copy of the e-mail and tracking report at least three days before the date fixed. The petitioner shall also file the tracking report with regard to the dispatch of the copy of the petition along with the entire paper book to the corporate debtor, sent by speed post.

Mr.Hoon, Advocate prayed for grant of stay. Having heard the learned counsel, no ground for interim stay.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 17, 2018.
Ashwani